

**DIVISION BENCH**

**ITEM NO.176**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CA No. 49/2023 IN CP No. 49/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ANURAG SINGH V/S BIO HALL LIFE SCIENCES PVT LTD &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>SEC.169(1), 241(1) &amp; 271 of COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sarvesh Roy, Adv. : *For the Petitioner & Applicant*

Ms. Nidhi Vardhan, Adv. : *For the Respondent*

**ORDER**

**CA No.49/2023**

- 1.** Ld. Counsel representing the Respondent states that there is an application i.e. CA No.49/2023 filed by the Ld. Counsel representing the Petitioners seeking amendment of the Petitioner to which he does not have any objections, in case if, the present application is allowed for amending the main petition.
- 2.** In view of the submissions made by the Ld. Counsel representing the Respondents the CA No.49/2023 is allowed and the amendment is taken on record.
- 3.** Let the amended memo of parties, if any, be also filed by the Ld. Counsel representing the Petitioners.
- 4.** Ld. Counsel representing the Respondent further states that the objections against the maintainability of the present petition have also since then been filed and the rejoinder has also been filed.
- 5.** The matter is adjourned for further hearing on 22<sup>nd</sup> August, 2014.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**11<sup>th</sup> July, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**